

Ordinance Summary

The Kerala Municipality (Amendment) Ordinance, 2020

- The Kerala Municipality (Amendment) Ordinance, 2020 was promulgated on May 2, 2020. It amends the Kerala Municipality Act, 1994. The Act constitutes urban local bodies, such as, Town Panchayats, Municipal Councils, and Municipal Corporations in Kerala.
- **Number of Councillors:** The Act provides for the state government to notify the total number of seats for Councillors to be filled by direct elections in a town panchayat, municipality and municipal corporation. The Ordinance reduces the limits on the maximum number of seats that must be notified, as specified in the Table 1.

Table 1: Limits on seats for Councillors to be notified

Population	Limit on number of notified seats under the Act	Limit on number of notified seats under the Ordinance
Town Panchayat or Municipal Council		
Within 20,000	26	25
Above 20,000	26 for the first 20,000 and increase one seat for every 2,500 increase in population; up to a maximum of 53	25 for the first 20,000 and increase one seat for every 2,500 increase in population; up to a maximum of 52
Municipal Corporation		
Within four lakh	56	55
Above four lakh	56 for the first four lakh and increase one seat for every 10,000 increase in population; up to a maximum of 101	55 for the first four lakh and increase one seat for every 10,000 increase in population; up to a maximum of 100

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